



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक १५(५)]

सोमवार, एप्रिल २८, २०२५/वैशाख ८, शके १९४७

[पृष्ठे २, किंमत : रुपये २७.००]

असाधारण क्रमांक ४०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Krishna Valley Development Corporation (Amendment) Act, 2025 (Mah. Act No. XXVII of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2025.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 28th April 2025).

An Act further to amend the Maharashtra Krishna Valley Development
Corporation Act, 1996.

WHEREAS it is expedient further to amend the Maharashtra Krishna
Valley Development Corporation Act, 1996, for the purposes hereinafter
appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of
India as follows :-

(१)

भाग आठ-४०-१

Short title and
commencement.

1. (1) This Act may be called the Maharashtra Krishna Valley Development Corporation (Amendment) Act, 2025.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section 2
of Mah. XV of
1996.

2. In section 2 of the Maharashtra Krishna Valley Development Corporation Act, 1996, in clause (c), the brackets and words “(except Koyna Hydro-Electric Power Project)” shall be deleted. Mah. XV of 1996.

Declaration.

3. It is hereby declared that, from the date of commencement of the Maharashtra Krishna Valley Development Corporation (Amendment) Act, 2025, the Koyna Hydro-Electric Power Project is assigned, handed over and transferred to the Maharashtra Krishna Valley Development Corporation; and the aforesaid commencement date shall be the appointed date in respect of the said Project, for the purposes specified in section 15 of the Maharashtra Krishna Valley Development Corporation Act, 1996. Mah. XXVII of 2025. Mah. XV of 1996.